

**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 171/7/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.12.2017**

Name of the Company: IFCI Ltd.
V/s.
Reliance Marine And Offshore Ltd

Section of the Companies Act: Section 7 of the Insolvency and Bankruptcy Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
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| 1. | Saurabh Soparkar, Sr. Adv.
also Nandish Chudgar | | | |
| 2. | and Raheel Patel | Adv. | | |

Respondent

Mr. Dinesh

Mr. Vishal Raval

Ms. Nikitha Menon

Advocate

IFCI

Defender

ORDER

Learned Advocate Mr. Dinesh with Learned Advocate Ms. Nikitha Menon with Learned Advocate Mr. Vishal Raval i/b India Law LLP present for Financial Creditor/Petitioner. Learned Senior Advocate Mr. Saurabh Soparkar with Learned Advocate Mr. Nandish Chudgar with Learned Advocate Mr. Raheel Patel i/b Nanavati Associates present for Respondent.

Learned Senior Counsel appearing for Corporate Debtor represented that he is going to prefer an appeal against the order passed by this Authority in IA 410/2017.

Learned Counsel appearing for Financial Creditor objected for the adjournment on the ground that in the reply Corporate Debtor admitted the existence of default. However Corporate Debtor wants to carry the order in IA 410/2017 in Appeal it is appropriate to adjourn the final hearing in CP(IB) 171/2017 by one week.

List the matter for final hearing on 11.01.2018.



MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 19th day of December, 2017.

 19/12/17

BIKKI RAVEENDRA BABU
MEMBER JUDICIAL